

Bill No. LIV of 2015

THE PROHIBITION OF LOTTERIES BILL, 2015

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BILL

*to prohibit any organization in conduct and promotion of lotteries and for matters
connected therewith or incidental thereto.*

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Prohibition of Lotteries Act, 2015.

Short title
and extent.

(2) It extends to the whole of India.

2. In this Act, unless the context otherwise requires,—

Definitions.

5 (a) “lottery” means a scheme, in whatever form and by whatever name called, for distribution of prizes by lot or chance to those persons participating in the lots or chances of prize by purchasing tickets either in paper form or through online;

(b) “organisation” means any local or other authority functioning under the control of the Central Government or a State Government and includes an undertaking

established by or under a Central, Provincial or State Act or which is controlled or financed wholly or substantially by funds, provided directly or indirectly by the Central Government or a State Government or a Government company as defined in the Companies Act, 2013.

18 of 2013.

Prohibition of lotteries.

3. No. organization shall organise, conduct or promote any lottery or sell or distribute or put for sale any lottery ticket either in paper form or through online, in any manner whatever or receive or remit any money in pursuance thereof.

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STATEMENT OF OBJECTS AND REASONS

Lotteries are a species of gambling. It generates a false sense of security among the poor who get addicted to it and often ruining their lives. At present, twelve States including Sikkim, Nagaland, Mizoram, Maharashtra, Punjab, West Bengal and Goa promote lottery. The paper lottery business in India is estimated to be more than 500 billion rupees annually and everyday nearly 20 million people buy lottery tickets issued by various organizations. The online lottery tickets like playwin, lotto India, dhan dhana dhan, etc. are doing a brisk business and overtaking paper based lotteries. These lotteries are now infesting the community of the young and old alike by entering through the electronic media.

The first attempt to ban lottery in India came in 1998 when the Government brought in the Lotteries (Regulation) Act, 1998(17 of 1998) which bans single digit and pre-announced number lotteries besides imposing stipulation for conduct of lotteries. The Parliamentary Standing Committee also recommended a total ban on the trade across the country. The Bill proposes to ban on all kinds of lotteries including online across the country with a view to ensure that gullible people are not looted by bogus claim of making them rich overnight.

Hence, this Bill.

VIJAYGOEL

RAJYA SABHA

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(Shri Vijay Goel, M.P.)